

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE AT CHENNAI

Original Application No.168 of 2020 (SZ)

Tribunal on its own motion-SUO MOTU Based on the News item in Indian Express Newspaper, Chennai Edition dated 25.08.2020, "Sewage discharge into Open SWDs irks Porur residents".

...Applicant(s)

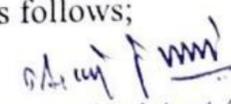
-Vs-

1. The Principal Secretary to Government
Public Works Department, Secretariat,
Fort St. George, Chennai-600 009.
2. The Secretary to Government of Tamil Nadu,
Department of Environment, Secretariat,
Fort St. George, Chennai-600 009.
3. The Principal Secretary to Government of Tamil Nadu,
Health and Family Welfare Department, Secretariat,
Fort St. George, Chennai-600 009.
4. Additional Secretary to Government of Tamil Nadu,
Municipal Administration and Water Supply
Department, Secretariat, Fort St. George,
Chennai-600 009.
5. The Chairman,
Tamil Nadu Pollution Control Board,
No.76, Anna Salai, Guindy, Chennai-600 032.
6. The District Collector, Chennai District,
No.62, 4th Floor Singaravelar Maligai,
Rajaji Salai, Chennai-600 001.
7. Greater Chennai City Corporation,
Rep. by its Commissioner,
Ripon Buildings, Chennai-600 003.
8. Vanagaram Panchayat,
Chokkalingam Naickar 5th Street, Ganapathi Nagar,
Vanagaram, Chennai-600 095.
9. National Highway Authority of India (NHAI)
Project Director, SRI Tower, 3rd Floor DP-34 (SP),
Industrial Estate, Guindy, Chennai-600 032.
(R8 & R9 Suo Motu impleaded as per the order of the
Tribunal dated 13.01.2021.)

...Respondent(s)

INTERIM REPORT FILED ON BEHALF OF THE 6th RESPONDENT

I, C.Ravichandran, Son of Thiru.S.Chellappan, Christian, aged about 57 years and now discharging duties as the Personal Assistant (General) to Collector, Chennai District, 62, Rajaji Salai, 4th Floor, Chennai-600 001, solemnly affirm and sincerely state as follows;


Personal Assistant (General)
TO THE COLLECTOR OF CHENNAI
CHENNAI-600 001

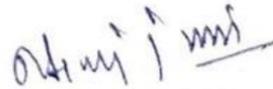
2) I state that, the NGT (SZ) vide its order dt: 13.01.2021, para 12, it has been ordered that "Further the local body is also having its own responsibility in view of the observations made by the Hon'ble Apex Court in Ratlam Municipality Case to avoid such nuisance being perpetuated within their jurisdiction. Further the District Collector being the District Magistrate is having a responsibility to take steps to avoid public nuisance being caused on account of discharge of untreated sewage water into the storm water drain which ultimately reaches the water body and likely to pollute the water quality in the water body".

3) It is submitted that, In obedience to NGT order, all the Revenue Divisional Officers', North/South & Central Division have been instructed to conduct surprise raids along with Police Officials and also with line departments. Meanwhile the Officials of Greater Chennai Corporation, have conducted inspection and noticed a lorry was dumping sewer into storm water drain nearby pass service road. Dumping was stopped by the Officials. Based on the written Complaint given by the Greater Chennai Corporation officials, against that lorry bearing Registration No.AVS TN 30 Y 2585, a case has been registered in SRMC Police Station, vide FIR No.906 of 2020 dt:08.10.2020 under section 188 and 270 of IPC 1860 against the owner of the Lorry.

4) I have addressed the Commissioner of Police, Chennai to give suitable instructions to all the jurisdictional police officials, and also to instruct the highway patrol teams and beat police and to take stringent action against those who are dumping sewer into water bodies.

5) I have also addressed the i) Managing Director, Chennai Metro Water Supply and Sewerage Board, ii) the Commissioner, Greater Chennai Corporation, iii) Engineer in Chief, PWD-WRD, Chepauk, Chennai, iv) the Joint Transport Commissioners North and South to take all necessary steps and initiatives in curbing this menace at grass root levels through their respective departments.

6) Besides, that all the Revenue Divisional Officers', have been instructed to closely monitor in their respective jurisdiction and involve all revenue department officials also in order to protect the environment in letter and spirit and ensure that no such illegal activities are made in future.


Personal Assistant (General)
TO THE COLLECTOR OF CHENNAI
CHENNAI-600 001

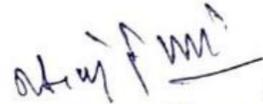
7) It is ascertained that a detailed report has been submitted to joint committee of Chennai Metro Water Supply and Sewerage Board, regarding the fixation of GPS in lorries, and other guidelines issued as per the orders of NGT, action is being taken by the Chennai Metro Water Supply and Sewerage Board.

It is for kind information submitted before the Hon'ble National Green Tribunal (South Zone), Chennai.

Dated at Chennai on this the 12th day of April, 2021.

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Personal Assistant (General)
TO THE COLLECTOR OF CHENNAI
CHENNAI-600 001

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...Applicant(s)

-Vs-

The Principal Secretary to
Government of Tamil Nadu,
Public Works Department,
Secretariat, Fort St. George,
Chennai – 600 009 and 8 Ors.

...Respondent(s)

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6th RESPONDENT**

GOVERNMENT PLEADER